

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 3089
TO BE ANSWERED ON THE 21ST MARCH, 2017

ASSISTANCE TO ENDOSULFAN VICTIMS

3089. PROF. SAUGATA ROY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has noticed the recent Supreme Court Judgment for the assistance to endosulfan victims of the country;
- (b) if so, the steps taken by the Government to insist the endosulfan producers to abide the court order;
- (c) whether the Government will take strict action to make sure that the dreaded/highly toxic chemicals will not be produced in the country; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a) & (b): The Hon'ble Supreme Court in its order dated 10.01.2017 in W.P. (Civil) No. 213 of 2011 filed by Democratic Youth Federation of India v. Union of India & Ors. directed the State Governments, to release the entire undisbursed payment of compensation, quantified as Rs.5 lakhs each, to all the affected persons, within three months. However, it shall be open to the State Government to recover the aforesaid compensation either from the concerned industry or from the Government of India, in case it is open to the State Governments to make such recovery, in consonance with law.

(c) & (d): The Insecticides Act, 1968 has been enacted to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or animals, and for matters connected therewith. As per provision under Section 5 of the Act, the Government has constituted Registration Committee (RC). The Committee registers pesticides for manufacture/import/sale for use in the country after evaluating its safety to human health and environment. Further, technical reviews of registered pesticide/insecticide are being conducted regularly to evaluate its impact for their continued use. Based on which, the Central Government has banned/restricted certain pesticides/insecticides for use in the country. The details are at Annexure I. Moreover, the Ministry of Agriculture & Farmers Welfare has issued a Notification S.O.4212 (E) dated 15th December, 2016, inviting objections and suggestions from the stakeholders on completely banning of 12 pesticides/insecticides and phasing out of 6 pesticides/insecticides. In addition, in compliance to the direction of the Hon'ble Supreme Court of India in W.P. (Civil) No. 213 of 2011 filed by Democratic Youth Federation of India v. UOI & Ors., thereto imposing ban on use of endosulfan pesticide in India, the Registration Committee has stopped granting registration for import/manufacture of any technical and formulation product containing endosulfan insecticide.

LIST OF PESTICIDES WHICH ARE BANNED, REFUSED REGISTRATION AND RESTRICTED IN USE

I. PESTICIDES / FORMULATIONS BANNED IN INDIA

Pesticides Banned for manufacture, import and use .						
1.	Aldicarb		22.	Pentachloro Nitrobenzene (PCNB)		
2.	Aldrin		23.	Pentachlorophenol		
3.	Benzene Hexachloride		24.	Phenyl Mercury Acetate		
4.	Calcium Cyanide		25.	Sodium Methane Arsonate		
5.	Chlorbenzilate		26.	Tetradifon		
6.	Chlordane		27.	Toxaphene(Camphechlor)		
7.	Chlorofenvinphos		28.	Trichloro acetic acid (TCA)		
8.	Copper Acetoarsenite	B.	Pesticide formulations banned for import, manufacture and use			
9.	Dibromochloropropane		1.	Carbofuron 50% SP		
10.	Dieldrin		2.	Methomyl 12.5% L		
11.	Endrin		3.	Methomyl 24% formulation		
12.	Ethyl Mercury Chloride		4.	Phosphamidon 85% SL		
13.	Ethyl Parathion	C.	Pesticide / Pesticide formulations banned for use but continued to manufacture for export			
14.	Ethylene Dibromide (EDB)		1.	Captafol 80% Powder		
15.	Heptachlor		2.	Nicotin Sulfate		
16.	Lindane (Gamma-HCH)	D.	Pesticides Withdrawn			
17.	Maleic Hydrazide		1.	Dalapon	6.	Simazine
18.	Menazon		2.	Ferbam	7.	Sirmate
19.	Metoxuron		3.	Formothion	8.	Warfarin
20.	Nitrofen		4.	Nickel Chloride		
21.	Paraquat Dimethyl Sulphate		5.	Paradichlorobenzene		

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II. PESTICIDES REFUSED REGISTRATION

S.No.	Name of Pesticides		
1.	2,4, 5-T	10.	EPN
2.	Ammonium Sulphamate	11.	Fentin Acetate
3.	Azinphos Ethyl	12.	Fentin Hydroxide
4.	Azinphos Methyl	13.	Lead Arsenate
5.	Binapacryl	14.	Leptophos (Phosvel)
6.	Calcium Arsenate	15.	Mephosfolan
7.	Carbophenothion	16.	Mevinphos (Phosdrin)
8.	Chinomethionate (Morestan)	17.	Thiodemeton / Disulfoton
9.	Dicrotophos	18.	Vamidotion

III. PESTICIDES RESTRICTED FOR USE IN THE COUNTRY

S.No.	Name of Pesticides	Details of Restrictions
1.	Aluminium Phosphide	<p>The Pest Control Operations with Aluminium Phosphide may be undertaken only by Govt./Govt. undertakings / Govt. Organizations / pest control operators under the strict supervision of Govt. Experts or experts whose expertise is approved by the Plant Protection Advisor to Govt. of India except ¹Aluminium Phosphide 15 % 12 g tablet and ²Aluminum Phosphide 6 % tablet.</p> <p><i>[RC decision circular F No. 14-11(2)-CIR-II (Vol. II) dated 21-09-1984 and G.S.R. 371(E) dated 20th may 1999].</i></p> <p>¹Decision of 282nd RC held on 02-11-2007 and, ²Decision of 326th RC held on 15-02-2012.</p> <p>The production, marketing and use of Aluminium Phosphide tube packs with a capacity of 10 and 20 tablets of 3 g each of Aluminium Phosphide are banned completely.</p> <p>(S.O.677 (E) dated 17thJuly, 2001)</p>
2.	Captafol	<p>The use of Captafol as foliar spray is banned. Captafol shall be used only as seed dresser.</p> <p>(S.O.569 (E) dated 25thJuly, 1989)</p> <p>The manufacture of Captafol 80 % powder for dry seed treatment (DS) is banned for use in the country except manufacture for export.</p> <p>(S.O.679 (E) dated 17thJuly, 2001)</p>
3.	Cypermethrin	<p>Cypermethrin 3 % Smoke Generator, is to be used only through Pest Control Operators and not allowed to be used by the General Public. [Order of Hon,ble High Court of Delhi in WP(C) 10052 of 2009 dated 14-07-2009 and LPA-429/2009 dated 08-09-2009]</p>
4.	Dazomet	<p>The use of Dazomet is not permitted on Tea.</p> <p>(S.O.3006 (E) dated 31st Dec, 2008)</p>

5.	Diazinon	Diazinon is banned for use in agriculture except for household use. (S.O.45 (E) dated 08 th Jan, 2008)
6.	Dichloro Diphenyl Trichloroethane (DDT)	The use of DDT for the domestic Public Health Programme is restricted up to 10,000 Metric Tonnes per annum, except in case of any major outbreak of epidemic. M/s Hindustan Insecticides Ltd., the sole manufacturer of DDT in the country may manufacture DDT for export to other countries for use in vector control for public health purpose. The export of DDT to Parties and State non-Parties shall be strictly in accordance with the paragraph 2(b) article 3 of the Stockholm Convention on Persistent Organic Pollutants (POPs). (S.O.295 (E) dated 8 th March, 2006) Use of DDT in Agriculture is withdrawn. In very special circumstances warranting the use of DDT for plant protection work, the state or central Govt. may purchase it directly from M/s Hindustan Insecticides Ltd. to be used under expert Governmental supervision. (S.O.378 (E) dated 26 th May, 1989)
7.	Fenitrothion	The use of Fenitrothion is banned in Agriculture except for locust control in scheduled desert area and public health. (S.O.706 (E) dated 03 rd May, 2007)
8.	Fenthion	The use of Fenthion is banned in Agriculture except for locust control, household and public health. (S.O.46 (E) dated 08 th Jan, 2008)
9.	Methoxy Ethyl Mercuric Chloride (MEMC)	The use of MEMC is banned completely except for seed treatment of potato and sugarcane. (S.O.681 (E) dated 17 th July, 2001)
10.	Methyl Bromide	Methyl Bromide may be used only by Govt./Govt. undertakings/Govt. Organizations / Pest control operators under the strict supervision of Govt. Experts or Experts whose expertise is approved by the Plant Protection Advisor to Govt. of India. [G.S.R.371 (E) dated 20 th May, 1999 and earlier RC decision]
11.	Methyl Parathion	Methyl Parathion 50 % EC and 2% DP formulations are banned for use on fruits and vegetables. (S.O.680 (E) dated 17 th July, 2001) The use of Methyl Parathion is permitted only on those crops approved by the Registration Committee where honeybees are not acting as a pollinators. (S.O.658 (E) dated 04 th Sep., 1992.)
12.	Monocrotophos	Monocrotophos is banned for use on vegetables. (S.O.1482 (E) dated 10 th Oct, 2005)
13.	Sodium Cyanide	The use of Sodium Cyanide shall be restricted for Fumigation of Cotton bales under expert supervision approved by the Plant Protection Advisor to Govt. of India. (S.O.569(E) dated 25 th July, 1989)